

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of Registrar General at Srinagar)

Subject:- Clarification in terms of Para-12 of the guidelines for recording the ACRs.

Notification

No. 892 of 2022/RG

Dated: 01.07.2022

1. Whereas, pursuant to the meeting dated 14.02.2016, guidelines laid down for recording the ACRs of the Judicial Officers in the State of Jammu & Kashmir were issued vide Notification No. 1062 dated 08.03.2016;
2. Now whereas, the Registry has expressed difficulty as regards preparation of records in respect of the members of service other than District Judges, owing to the non-availability of District Unit Head or incompetence of the District Unit Head to prepare the record during the 'Annual Year' ;
3. And whereas, it is reported that the above contingency is not covered under the guidelines so issued ;
4. And whereas, Para-12 of the said guidelines empowers the Chief Justice to issue clarifications for the purpose of effective implementation of the guidelines;
5. Now, therefore, in exercise of powers vested in me in terms of Para-12 of the guidelines issued vide Notification No. 1062 dated 08.03.2016, the following clarification is issued :-

“Where the District Unit Head is not available to prepare the record in terms of Para-5(i)(a) during the Annual Year owing to elevation of the District Unit Head to the High Court, non-preparation and submission of record by the District Unit Head before relinquishing office on retirement or incompetence of the District Unit Head, the particulars in Form-A shall be submitted to the High Court, which in turn shall be placed before the

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Administrative Judge in terms of Para-5(i)(b), and shall be dealt with in terms of subsequent provisions of Para-5”.

**Sd/-
(Pankaj Mithal)
Chief Justice**

No: 21626-72/RG/GS

Dated: 01.07.2022

Copy of the above forwarded to:

1. Principal Secretary to Hon`ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon`ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
5. Registrar Computers, High Court of J&K and Ladakh, Srinagar.
6. Director, J&K Judicial Academy, Srinagar.
7. Registrars Judicial, High Court of J&K, Srinagar/Jammu.
....for information
8. All Principal District and Sessions Judge, for information and with the request to circulate the same among all the judicial officers in their respective District.
9. I/C NIC, Srinagar, for uploading the same on the official website of the High Court.
10. Incharge Library, High Court Wing, Jammu/Srinagar for keeping up of the record of same.

Registrar General

51-7-22